

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
188/241-242/PB/2021

IN THE MATTER OF:

Sanjeev Kapoor & ors.	...	Applicant/Petitioner
Vs		
Mecamidi HPP India Pvt Ltd & Ors.	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. P. Nagesh, Sr. Adv. with Mr. Ankur Goel & Mr. Saket Singh, Advs. for P-1, 2, 3 & 4. Ms. Ramni Taneja, Adv for Mecamidi SA through Jean Leon Zekri in CA 542/2021, 543/2021
For Respondent	:	Mr. Sudhir Makkar, Sr. Adv. with Mr. Saumya Gupta, Mr. Shaishir Divatia R2 & R5
For G.H. Energy	:	Mr. Nakul Mohta, Mr. Bharat Monga, Advs. R6

ORDER

In Compliance of the order dated 31.01.2023, Mr. Amarjit Singh, i.e. Petitioner No. 2 in CP-188/241- 242/PB/2021 has filed a Supplementary Affidavit for placing on record the fresh version of the bid document issued by the Liquidator along with English Translation dated 06.02.2023, the same is taken on record.

Heard, Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of Petitioner nos. 1 to 4 and Ld. Sr. Counsel Mr. Sudhir Makkar for the Respondents.

A suggestion was given by both counsels, in terms of the sale order passed by the French Commercial Court. Both Counsels are directed to get the instruction and place it before this Tribunal on the next hearing date.

List the matter in continuation of the arguments **on**
13.04.2023.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)